

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD
AT HYDERABAD.

O.A. NO. 322 of 1994.

Between

Dated: 18.3.1994.

G. Jacob.

J.

Applicant

And

1. The Sub-Divisional Officer, Telecom, Nandyal.
2. The Telecom Distt. Manager, Kurnool.
3. The Chief General Manager, Telecom, A.P.(reptg. UOI), Hyd.

J.

Respondents

Counsel for the Applicant : Sri. C. Suryanarayana
Counsel for the Respondents : Sri. N.R. Devaraj, Sr. CGSC.

CORAM:

Hon'ble Mr. Justice V. Neeladri Rao, Vice Chairman
Hon'ble Mr. A.B. Berthi, Administrative Member

The Hon'ble Tribunal made the following order:-

Admit.

In the circumstances referred to, it is just and proper to pass the following interim order:-

The respondents should continue to engage the applicant so long as there is work, until further orders.

Post it on 15.4.1994.

Prashant 18354
Deputy Registrar (Judl.)

Copy to:-

1. The Sub Divisional Officer, Telecom, Nandyal-501.
2. The Telecom District Manager, Kurnool-050.
3. The Chief General Manager, Telecom, A.P.(reptg. UOI), Hyderabad-001.
4. One copy to Sri. C. Suryanarayana, advocate, CAT, Hyd.
5. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
6. One spare copy.

Rsm/-

S. Jacob

TYPED BY

310
103

O-A 322/93

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 12/3/1994

ORDER/JUDGMENT:

M.A/ P.A/C.A.No.

O.A.No. 322/93

T.A.No.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions. D.D. 21/3/94

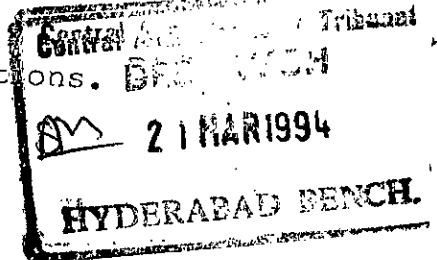
Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.



pvm

9/18/94
1/3/94